

ITEM NO.805  
(Mentioning)

COURT NO.5

SECTION XIV

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petitions for Special Leave to Appeal (C) No(s). 11566-11569/2022

(Arising out of impugned judgment and order dated 20-12-2021 in MFA No. 80/2016 20-12-2021 in MFA No. 57/2016 20-12-2021 in MFA No. 29/2017 20-12-2021 in MFA No. 28/2017 passed by the Gauhati High Court)

UNION OF INDIA

Petitioner(s)

VERSUS

M/S KAMAKHYA TRANSPORT PVT. LTD.

Respondent(s)

(FOR ADMISSION)

Date : 31-07-2024 These petitions were mentioned today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY  
HON'BLE MR. JUSTICE SUDHANSHU DHULIA  
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Mr. Amrish Kumar, AOR

For Respondent(s) Mr. Gunjan Kumar, AOR (mentioned by)

UPON being mentioned the Court made the following

O R D E R

Upon being mentioned by the respondent, we are of the view that no order is required to be passed in respect of early listing plea.

(NITIN TALREJA)  
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)  
ASSISTANT REGISTRAR